

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

O.A. not maintainable as no order is under challenge. However, register and place before the Bench for consideration.

23/6/03

For Admn fl.

23/6/03

Bench

For admission,

On Memo.

26/2/04

Bench

Copy of order of 27/2/04 issued to the Counsel for both side.

3/3/04

S.O.

Order dated 27.2.04

I heard Sri M.R. Mohapatra, learned Counsel for the applicant. In this O.A. the applicant has prayed for direction to be issued to the Respondents to give him appointment against E.D. Stamp Vendor, now vacant in Kathajuri S.O. or in any other vacancy within a stipulated period. This prayer of the applicant *ex facto* is misconceived inasmuch as the Tribunal cannot issue such a direction to give him appointment. Moreover, appointment to E.D. posts are governed by a set of Rules made in that behalf and whenever any vacancy occurs, apropos to recruitment, the vacancy is to be notified to the Employment Exchange and/or through public notice. It is not the case of the applicant that had he ever applied for the post in pursuance of any notification and that the authorities in the Department illegally ignored his candidature from consideration.

In view of this, we hold that the O.A. is devoid of any merit and the same is rejected at the stage of admission.

Sri S.B. Jena, A.S. is present and heard.

Vice-Chairman
Members